

(b) and (c) Yes Sir. The National Pharmaceutical Pricing Authority has conducted a survey. Mixed trend has been noticed. In some drugs, prices have gone up while in other drugs, they have either fallen or remained unchanged.

(d) In order to check the price rise, 74 bulk drugs and their formulations have been kept under price control in DPCO, 95 as per the criteria laid down in 'Modifications in Drug Policy, 1986'. Prices of de-controlled drugs are also periodically analysed.

(e) Prices of drugs/formulations are fixed/revised as per provisions of DPCO, 95.

(f) and (g) No, Sir.

#### Inspection Committee on CGHS Unani Medical Store Depots

260. SHRI AMAR ROY PRADHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have constituted any Inspection Committee for inspection of medicines received by CGHS Unani Medical Store Depot;

(b) whether the Government have received the reports from the said committees;

(c) if so, the details thereof and the action taken by the Government thereon; and

(d) if not, the time by which reports from the said committee are likely to be received?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir, the Inspection Committee has been constituted with two Unani Physicians from dispensary/units in which one is a Inspecting Officer and the other is a Medical Officer.

(b) and (c) The inspection report prepared by this Committee is submitted to the physician incharge of the Unani Medical Store Depot whenever the medicines are received in the Unani Store from the suppliers. After taking the medicines on charge passed by the Committee, the report is submitted to Central Government Health Scheme (HQ), which is a regular procedure whenever the medicines are received from suppliers.

(d) In view of (b) and (c) above, the question does not arise.

#### Distribution Control on Industrial Kerosene

261. SHRI PROMOTHES MUKHERJEE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is distribution control on the distribution of industrial kerosene and very small quantity is being sold by Public Sector Undertakings;

(b) whether the Government propose to issue directions to the States to lift the distribution control on kerosene;

(c) if so, the details thereof; and

(d) the other steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) State Governments and Union Territories have been requested from time to time that the kerosene oil supplies by Public Sector Oil Companies may be distributed under PDS for domestic use only and the industrial units should use kerosene oil available under the Parallel Marketing System. However, State/UT Governments are free to allocate kerosene for industrial/commercial use also out of supplies from Government Oil Companies and a limited quantity is also being so supplied.

[Translation]

#### Amarnath Pilgrims

262. SHRI AMAR PAL SINGH :

SHRI RAMPAL SINGH :

SHRI BIR SINGH MAHATO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of pilgrims visited Amarnath this year;

(b) the number of persons died by the natural calamity;

(c) whether any financial assistance has been provided by the Union Government to the pilgrims of Amarnath;

(d) whether the Government are aware that the facilities have not been provided to the Amarnath pilgrims this year; and

(e) if so, whether any inquiry has been conducted by the Government in the matter and the action taken against the erring persons ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) As per available reports, 1,49,920 pilgrims had visited Amarnath this year.

- (b) Nil.  
 (c) No, Sir.

(d) The arrangements for the annual Amarnath Yatra are being made by the State Government and they have now been providing facilities to pilgrims in accordance with the recommendations of the Dr. Sengupta Committee, which was constituted after the Amarnath Yatra tragedy in 1996. One of the recommendations related to restricting the total number of pilgrims. This year, during the Amarnath Yatra, due to the unprecedented increase in the number of pilgrims, some complaints were received regarding non-registration of pilgrims as they had crossed the prescribed limit. These complaints were referred to the State Government. Some complaints were also made about the imposition of Rs. 25 as registration fee, which were also referred to the State Government for appropriate action.

- (e) In view of above, question does not arise.

#### 15-Points Programmes

263. SHRI RAJO SINGH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have taken/proposed to take any action for strengthening the 15-point programme for the welfare of minorities in Bihar; and

(b) If so, the action taken by the Government to implement this programme?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir. The 15-Point Programme for the welfare of minorities in the country including minorities in Bihar, is under revision.

(b) The implementation of the programme is done by the State Governments/Union Territory Administrations and closely monitored by the Central Government on the basis of the half yearly progress reports received from the States/UTs.

[English]

#### Village Grain Banks

264. SHRI DINSHAW PATEL : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have implemented a Central Scheme called Village Grain Banks for Tribals

in Gujarat;

(b) if so, the details thereof?

(c) the funds released by the Government to the State for the scheme during the last three years, year-wise; and

(d) the number of tribal families benefited in the State therefrom during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) The Scheme of Village Grain Banks was launched during 1996-97 as a preventive measure against deaths of children in remote and backward tribal areas, identified as vulnerable from the point of view of malnutrition/starvation among the tribals in 13 states, including Gujarat.

Under the scheme, a one-time grant towards purchase of food grains @ 1 quintal per family for 100 families, cost of weights and scales and storage facilities is provided for establishing one village grain bank. A member-family can borrow food grains from the bank during times of scarcity and can repay them later. The funds are released to Tribal Co-operative Marketing Development Federation (TRIFED) who in turn releases the grants to the state governments in accordance with the proposals received for setting up grain banks.

(c) and (d) Implementation of the scheme commenced during 1996-97. Rs.17.92 lakhs and Rs. 19.20 lakhs were released to the State for setting up 28 and 30 banks during 1996-97 and 1997-98, respectively, which will benefit about 5800 tribal families during times of scarcity. Grants for 1998-99 will be released on receipt of proposal from the State Government.

[Translation]

#### Capital Punishment for Rapists

265. SHRI SADASHIVRAO DADOBA MANDLIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government are still following the Police Act of 1861 and the Indian Evidence Act of 1872 enacted by the Britishers;

(b) if so, the reasons therefor;

(c) whether the Government are contemplating to introduce a Bill seeking to provide for Capital punishment for rapists;